IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CA(CAA)-137/ND/2017

In the matter of:

Girja Shankar Agrochem (P) Limited

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 23.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Manoj Kumar Garg, Advocate

Mr. Siddharth Patra, Advocate Mr. Achint Gupta, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

: Ms. Easha Kadian, Advocate for

Income tax Department.

ORDER

Learned Counsel for the petitioner is present. In terms of Companies (Comprises, Arrangements and Amalgamations) Rule, 2016, the petitioner to file the provisional financial statement as made within the period of two months in relation to the date of filing of petition, within a period of three days. The audited financial statement is also required to be filed for the year upto 31st March, 2017, if not already filed.

Post the matter on 30.11.2017.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 23.11.2017